

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2898/2020

(Arising out of impugned final judgment and order dated 22-04-2020 in CRLA No. 2102/1983 passed by the High Court Of Judicature At Allahabad)

RAM VIJAY SINGH

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 56989/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)(IA No. 56990/2020 - EXEMPTION FROM FILING O.T.)
(IA No. 58475/2020 - GRANT OF BAIL)(IA No. 111836/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/ FACTS/ANNEXURES)

Date : 16-02-2021 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Gopal Sankarnarayanan, Sr. Adv.
Mr. Pranav Sachdeva, AOR
Mr. Jatin Bhardwaj, Adv.
Mr. Sudesh Kumar Singh, Adv.
Ms. Neha Rathi, Adv.

For Respondent(s) Mr. Ankit Goel, AOR
Mr. R. K. Gupta, Adv.
Mr. Abhinav Kaushik, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned senior counsel appearing for the petitioner and the learned counsel appearing for the respondent - State at length.

Arguments concluded.

Judgment reserved.

(JAYANT KUMAR ARORA)
COURT MASTER

(NISHA TRIPATHI)
BRANCH OFFICER